

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
UNSTARRED QUESTION NO.1517
TO BE ANSWERED ON 27.11.2019**

Long Term Agreement of CIL

1517. SHRI SUSHIL KUMAR SINGH:

Will the Minister of COAL be pleased to state:

- (a) the details of all the Long-term Agreements signed by the Coal India Ltd. and its subsidiaries from May 2010 to till date;
- (b) whether any of these long term agreements has been dishonored by CIL or its subsidiaries; and
- (c) if so, the details thereof and the details of the loss to exchequer caused due to cancellation of the contract?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES

(SHRI PRALHAD JOSHI)

(a): Long-Term Agreements/Fuel Supply Agreements (FSA) are executed, under the policy guidelines issued by Government from time to time, between the sellers which are subsidiary coal companies of Coal India Limited (CIL) and the consumers (of Regulated & Non-Regulated sectors). These Agreements have tenure of 5 years or more. Presently, the tenure of FSAs of Power sector is 20 years and the initial tenure of Non-Power sector FSAs is 5 years. The details of FSAs executed from May, 2010 to till date between coal companies and consumers, under various schemes, are given below:

| Sector | (Quantity in million tonnes) | |
|---|------------------------------|----------|
| | Number of Agreements | Quantity |
| FSAs with Power Sector under New Coal Distribution Policy (NCDP) | 148 | 340.65 |
| FSAs under SHAKTI Scheme for Power Sector | 29 | 37.7 |
| FSAs with Non-Power Sector under NCDP | 247 | 24.56 |
| FSAs with Non-Power Sector under Auction Linkages of Non-Regulated Sector | 1986 | 73.74 |

(b) & (c): CIL has informed that no such case has been dishonored by coal companies.
